

MR. SPEAKER : I am looking into it. I am getting the information. I am not allowing anything else on this. When the information comes, I will tell you.

SHRI K. S. CHAVDA (Patan) : Will it come before the end of the session ?

MR. SPEAKER : Of course, it should be before the session ends.

SHRI PILOO MODY : I had written to you about a sort of milk which is full of worms that is being supplied by the Delhi Milk Scheme. This bottle is not only full of worms but there a sort of long tapeworm also here. Something should be done about this. You should draw the attention of the relevant Ministry. The Delhi Milk Scheme is supposed to be a scheme that ensures hygienic milk supply to the population.

MR. SPEAKER : You can hand it over to the Health Minister.

SHRI PILOO MODY : Who is in charge of milk ?

MR. SPEAKER : Everybody is in charge of milk. You can keep it on the Table.

SHRI PILOO MODY : I believe in Lucknow there is no milk at all. There are no worms there.

11.58 hrs.

[PAPERS LAID ON THE TABLE—Contd.

REVIEW AND ANNUAL REPORT OF HOUSING AND URBAN DEVELOPMENT CORPORATION LTD., NEW DELHI, FOR 1971-72

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1971-72.
- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1971-72 along with the Audited accounts and the comments of the Comptroller and Auditor-General thereon. [Placed in Library. See No. LT-5060/73]

ANNUAL REPORT OF PUNJAB AGROINDUSTRIES CORPORATION LTD., CHANDIGARH

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Punjab Agro-Industries Corporation Limited, Chandigarh, for the year ended 31st May, 1971 along with the Audited Accounts and the Comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619-A of the Companies Act, 1956. [Placed in Library. See No. LT-5061/73]

DELHI, MEFRUT AND BULANDSHAHR MILK AND MILK PRODUCTS CONTROL ORDER, 1973 AND NOTIFICATIONS UNDER ANDHRA PRADESH PANCHAYAT SAMITHIS AND ZILLA PARISHAD ACT, 1959

SHRI ANNASAHAB P. SHINDE : On behalf of Prof. Sher Singh, I beg to lay on the Table :—

- (1) A copy of the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1973 (Hindi and English versions) Published in Notification No. S.O. 268 (E) in Gazette of India dated the 5th May, 1973 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5062/73].
- (2) (a) A copy each of the following Notifications under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samithis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January 1973 issued by the President in relation to the State of Andhra Pradesh :—
 - (i) G.O. Ms. No. 295 published in Andhra Pradesh Gazette dated the 20th July, 1972 making certain amendment to the rules relating to the competent authority to appoint and transfer members of different cadres of Statutory Panchayat Samithis and Zilla Parishads, together with an explanatory note.
 - (ii) G.O. Ms. No. 296 published in Andhra Pradesh Gazette dated the 20th July, 1972 making certain